

Instructions for filling up FORM ITR-V

1. Rule 12(3)(iii) of the Income-tax Rules, 1962 provides that where a return of income or return of fringe benefits in Form ITR-1 or Form ITR-2 or Form ITR-3 or Form ITR-4 or Form ITR-5 or Form ITR-6 or Form ITR-8 is to be furnished by transmitting the data of the return electronically (without digital signature), it has to be verified in Form ITR-V.
2. On successful transmission of the data of the return electronically, Form ITR-V duly filled shall be generated by the Income-tax Department's server. The acknowledgement number of electronic transmission and the date of the transmission shall also be filled in by the Department's server. Please download the copy of such duly filled Form and verify under your signature in the space provided. In case the return was prepared by a Tax Return Preparer (TRP), the particulars of TRP be also filled and this verification form be countersigned by the TRP.
3. The codes for the form in which the return transmitted electronically are 01, 02, 03, 04, 05, 06, and 08 for Forms ITR-1, ITR-2, ITR-3, ITR-4, ITR-5, ITR-6 and ITR-8 respectively.
4. The codes for status are 11, 12, 13, 14, 15, 16, 17 and 18, for individual, HUF, Firm, cooperative society, local authority, AOP and BOI, domestic company, and company other than a domestic company respectively.
5. The details in item 1 to 16 of this form are to be filled (by the Income-tax Department's server) on the basis of relevant entry of concerned ITR form in which the return was transmitted electronically. These are as under-

Sl. No.	Item No. of this Form	Item of the relevant form to be filled against the item in column (i) for the items of this form ITR- V							Item No. of Form ITR-8
		Item No. of Form ITR-1	Item No. of Form ITR-2	Item No. of Form ITR-3	Item No. of Form ITR-4	Item No. of Form ITR-5	Item No. of Form ITR-6	Item No. of Form ITR-7	
	i	ii	iii	iv	v	vi	vii	viii	
1	1	3	9 of Part B-TI	10 of Part B-TI	10 of Part B-TI	9 of Part B-TI	9 of Part B-TI	Not applicable	
2	2	4m	10 of Part B-TI	11 of Part B-TI	11 of Part B-TI	10 of Part B-TI	10 of Part B-TI		
3	3	5	11 of Part B-TI	12 of Part B-TI	12 of Part B-TI	11 of Part B-TI	11 of Part B-TI		
4	4	12	6 of Part B-TTI	6 of Part B-TTI	8 of Part B-TTI	8 of Part B-TTI	12 of Part B-TTI		
5	5	13d	7d of Part B-TTI	7d of Part B-TTI	9d of Part B-TTI	9d of Part B-TTI	13d of Part B-TTI		
6	6	14	8 of Part B-TTI	8 of Part B-TTI	10 of Part B-TTI	10 of Part B-TTI	14 of Part B-TTI		
7	7a	15a	9a of Part B-TTI	9a of Part B-TTI	11a of Part B-TTI	11a of Part B-TTI	15a of Part B-TTI		
8	7b	15b	9b of Part B-TTI	9b of Part B-TTI	11b of Part B-TTI	11b of Part B-TTI	15b of Part B-TTI		
9	7c	15c	9c Part B-TTI	9c Part B-TTI	11c Part B-TTI	11c Part B-TTI	15c of Part B-TTI		
10	7d	Not applicable	Not applicable	Not applicable	11d of Part B-TTI	11d of Part B-TTI	15d of Part B-TTI		
11	7e	15d	9d of Part B-TTI	9d of Part B-TTI	11e of Part B-TTI	11e of Part B-TTI	15e of Part B-TTI		
12	8	16	10 of Part B-TTI	10 of Part B-TTI	12 of Part B-TTI	12 of Part B-TTI	16 of Part B-TTI		
13	9	17	11 of Part B-TTI	11 of Part B-TTI	13 of Part B-TTI	13 of Part B-TTI	17 of Part B-TTI		
14	10	Not applicable	Not applicable	Not applicable	Not applicable	1e of Part-C	1e of Part-C	1e of Part-B	
15	11					5 of Part-C	5 of Part-C	1e of Part-B	
16	12					6c of Part-C	6c of Part-C	1e of Part-B	
17	13					7 of Part-C	7 of Part-C	1e of Part-B	
18	14a					8a of Part-C	8a of Part-C	1e of Part-B	
19	14b					8b of Part-C	8b of Part-C	1e of Part-B	
20	14c					8c of Part-C	8c of Part-C	1e of Part-B	
21	15					9 of Part-C	9 of Part-C	1e of Part-B	
22	16					10 of Part-C	10 of Part-C	1e of Part-B	